



2026:AHC:15780

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1921 of 2026

Gulab Nath

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nagesh Dwivedi, Satish Kumar Tiwari, Sushil Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties present and perused the record.
2. The only relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Phoolpur District Prayagraj to decide Suit No.324 of 2024 which has been converted into Suit No.6803 of 2024 (Computerized Case No.T202402030206803) (Gulab Nath Shukla Vs. Rakesh Chandra and others) filed under Section 116 of U.P. Land Revenue Code, 2006 expeditiously.
3. From perusal of the record, it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2024.
4. In view of the above, no relief could be granted to the petitioners. However, court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.
5. With the aforesaid observations, the petition is disposed of.

(Prakash Padia,J.)

January 21, 2026
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